

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
O.A. No. 1231/87

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Kishan Lal

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

Feeling aggrieved from the rejection of his prayer for getting compassionate appointment in place of his father who was working as permanent Mali in All India Radio, and died sometime before his retirement, after completion of 34 years of service, the applicant has approached this Tribunal. The applicant claims that he has no source of income,

From the counter affidavit it appears that all the daughters and sons of applicant's father were married. All his sons except the applicant were employed. It was also noted by the respondents that the applicant got full amount of the balance of U.P. Fund of his father amounting to Rs 7032.00 and the entire amount of Group Insurance was divided between one sister of the applicant, namely Smt. Chandra Kali and the applicant i.e. the applicant got Rs 5,000/- from Group Insurance. The payment of DCRG of applicant's father was distributed among his four sons and the applicant was thus, paid Rs 1232.10. Taking into consideration all the facts, the applicant's claim for compassionate appointment was rejected.

It cannot be said ^{to be} arbitrary action or the action in violation of rules, and as such no interference in the case is possible, taking into consideration the pleas taken by the respondents. It ^{is} open for the respondents to give appointment to the applicant

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and now it is not too late, they can even now consider the applicant for the post of Mali, if not on compassionate ground, but as an outsider.

With the above observations, the application is disposed of finally. No order as to costs.



A.M.



V.C.

Allahabad Dt. 30.10.91

Shakeel/